

आयकर अपीलीय अधिकरण, जयपुर न्यायपीठ, जयपुर  
IN THE INCOME TAX APPELLATE TRIBUNAL, JAIPUR BENCHES "A", JAIPUR  
श्री संदीप गोसाई, न्यायिक सदस्य एवं श्री विक्रम सिंह यादव, लेखा सदस्य के समक्ष  
BEFORE SHRI SANDEEP GOSAIN, JM & SHRI VIKRAM SINGH YADAV, AM

आयकर अपील सं./ITA No. 145/JP/2020  
निर्धारण वर्ष / Assessment Year :2015-16

M/s Mukesh Bajaj HUF, Thakur Gupta & Associates, Chartered Accountants, 29, Sangram Colony, First Floor, Mahaveer Marg, C-Scheme, Jaipur- 302001.	बनाम Vs.	I.T.O. Ward 1(4) Jaipur.
स्थायी लेखा सं./जीआईआर सं./PAN/GIR No.: AAVHS 2223 Q		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Shri Vikram Kumar Gupta (CA)  
राजस्व की ओर से / Revenue by: Smt. Monisha Choudhary(Addl.CIT)

सुनवाई की तारीख / Date of Hearing : 19/01/2021  
उदघोषणा की तारीख / Date of Pronouncement : 19/01/2021

आदेश / ORDER

**PER: SANDEEP GOSAIN, J.M.**

This appeal has been filed by the assessee against the order of the  
Id. CIT(A)-I, Jaipur dated 28/12/2019 for the A.Y. 2015-16.

2. The hearing of the appeal was concluded through video conference  
in view of the prevailing situation of Covid-19 Pandemic.

3. The Id. Counsel for the assessee furnished application for  
withdrawal of this appeal. The contention made in the said application  
reads as under:

*"The assessee has filed an application under Vivad Se Vishwas Scheme on 01/06/2020 vide Acknowledgement No. 343559490010620.*

*The Form No. 3 has been issued by designated authority u/s 5(1) Direct Tax Vivad Se Vishwas Act 2020 vide acknowledge No. 107016580050121 dated 05/01/2021.*

*We hereby withdraw the appeal by paying tax on the disputed income.*

*Thanking you*

*For Mukesh Bajaj HUF*

*(Mukesh Bajaj)  
Karta.*

4. The Id DR has raised no objection if the appeal of the assessee is allowed to be withdrawn.

5. Therefore, in view of the fact that the assessee has already approached the department to settle the matter under Vivad Se Vishwas scheme, we permit the assessee to withdraw his appeal. Accordingly, the appeal of the assesses is dismissed as withdrawn.

6. In the result, this appeal of the assessee is dismissed.

Order pronounced in the open court on 19<sup>th</sup> January, 2021.

Sd/-  
(विक्रम सिंह यादव)  
(VIKRAM SINGH YADAV)  
लेखा सदस्य / Accountant Member

Sd/-  
(संदीप गोसाईं)  
(SANDEEP GOSAIN)  
न्यायिक सदस्य / Judicial Member

जयपुर / Jaipur

दिनांक / Dated:- 19/01/2021

\*Ranjan

आदेश की प्रतिलिपि अग्रेषित / Copy of the order forwarded to:

1. अपीलार्थी / The Appellant- M/s Mukesh Bajaj HUF, Jaipur.
2. प्रत्यर्थी / The Respondent- The I.T.O., Ward 1(4) Jaipur.
3. आयकर आयुक्त / CIT
4. आयकर आयुक्त(अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, जयपुर / DR, ITAT, Jaipur
6. गार्ड फाईल / Guard File (ITA No. 145/JP/2020)

आदेशानुसार / By order,

सहायक पंजीकार / Asst. Registrar